

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/1439/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, 14th March, 2022.

Sub:- **Cancellation of casual Leave**

Ref:- No. HC(IB) –VIG/01/2022/ Dated the 9th March, 2022.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Yomge Ado, District & Sessions Judge, East Sessions Division, Tezu, Lohit District, Arunachal Pradesh, **for cancellation of casual leave on 16.03.2022**, has been granted.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/1440-1441/A, dated , 14-03-2022

Copy to:

1. Shri Yomge Ado, District & Sessions Judge, Tezu, Lohit District, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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